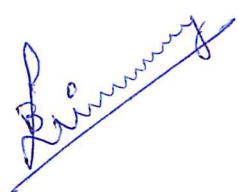


**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 10.11.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP No.178/BB/ 2017	-	Admission	42(7)	Vyoma Technologies Pvt. Ltd., Vs Secretary, MCA, New Delhi

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1	VINAY. B.L	APPLICANT, Vyoma technologies (P) Ltd.,	

**ORDER**

PCS for Petitioner is present. Matter is listed today for admission. PCS has filed Memo dated 9/11/2017 requesting the Tribunal to permit the company to withdraw the petition. We have seen the office note. Since, Company decided to withdraw the petition. Therefore, we granted permission to the company to withdraw the petition. Memo is recorded. Petition is dismissed as withdrawn vide separate order.

  
**Member (T)**

  
**Member (J)**